

17.4.95

Hon. Mr. S. Das Gupta, A.M.  
Hon. Mr. T.L. Verma, J.M.

Learned counsel for the applicant  
has requested for adjournment.

The facts of this case are <sup>in</sup> parame-  
ria with the facts in OA no. 1329/94 P.K.  
Roy Vs. C.A.G & Ors and OA no. 1765/94  
R.S. Tiwari Vs. Union of India and Ors.  
The controversy of this case has already ~~been~~  
decided in the above ~~noted~~ case. In view  
of the said decision which are equally applica-  
ble in this case, this OA is dismissed at  
admission stage. itself.

  
J.M.

  
A.M.